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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

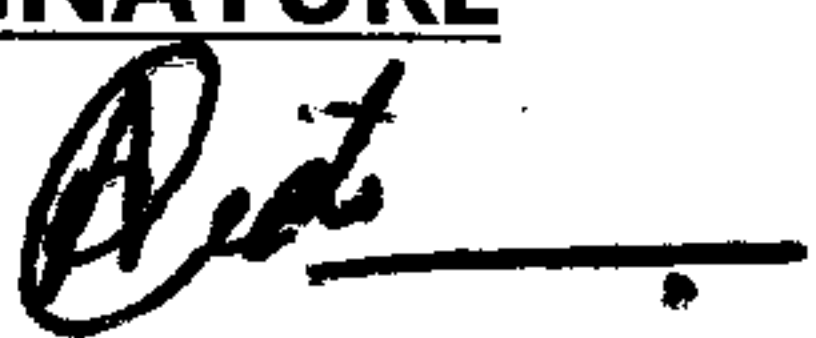

IA 44 of 2018 in C.P. (I.B) No. 45/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: Pinakin Shah RP.
V/s.
Bank of Baroda

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AVTARSINGH PANESAR	Advocate	Respondent.	
2.	Pinakin Shah	R.P.	Applicant.	

ORDER

RP Mr. Pinakin Shah present. Learned Advocate Mr. Avtarsingh Panesar present for Respondent in IA 44/2018.

Proof of service of copy of application on representative of Corporate Debtor filed.

But Applicant RP represented that date of hearing only informed through e-mail.

Heard arguments of RP.

This application is filed by resolution professional seeking order of liquidation under section 33(2) of the Code.

This authority on the basis of petition filed by M/s. Ruby Cables Ltd. (Corporate Debtor) under section 10 of the Code, commenced the CIRP by appointing IRP.

COC in its seventh meeting held on 19.01.2017 resolved for closure of process and instructed the Resolution Professional to move an application for initiation of Liquidation before the Adjudicating Authority.


Further the period of 180 days provided for arriving at resolution plan has also been over by 29.01.2018.

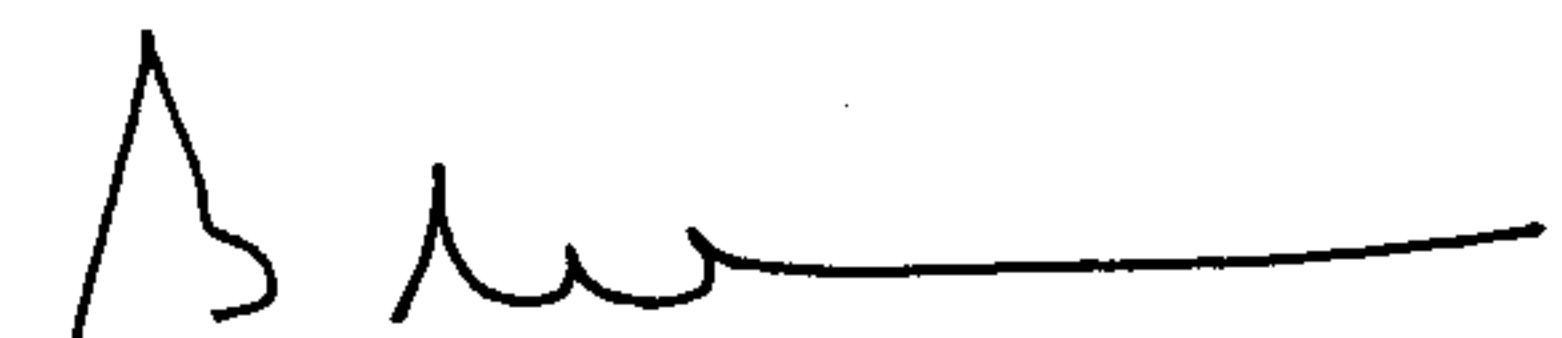
Considering all the above said facts this Adjudicating Authority is of a considered view that there shall be an order of liquidation in respect of the Corporate Debtor M/s. Ruby Cables Ltd. and direct the liquidator to issue a public announcement stating that corporate debtor is in liquidation.

This Adjudicating Authority hereby appoint the resolution professional as 'Liquidator' under section 34(1) of the Code. The Liquidator shall send an intimation to the Registrar of Companies with which the Corporate Debtor is registered.

The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority.

This application is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of February, 2018.